PIONEER, Lucknow, 14.6.2024
Page No. 3, Size:(6.50)cms X (15.50)cms.

NHRC notice over death of workers in septic tank

PNS ■ LUCKNOW

The National Human Rights Commission (NHRC) served a notice on the Uttar Pradesh government over the death of three workers, who were electrocuted inside a septic tank in Vrindavan on June 8 last.

The national human rights body has taken a suo motu cognisance of a media report that three workers died after going down a private septic tank of a food outlet in Vrindavan, Uttar Pradesh on June 8. They were reportedly electrocuted while repairing a motor inside the septic tank without safety gear.

According to a press statement issued by the NHRC on Thursday, notices have been issued to UP chief secretary and the director general of police calling for a detailed report on the matter.

It asked the UP government report to include the status of the FIR registered in the matter, action taken against the responsible persons as well as relief and rehabilitation provided to the next of kin of the deceased workers by the authorities.

The NHRC further observed that the contents of the media report, if true, amount to a violation of the human rights of the victims.

The negligence on the part of the contractor and the local authorities has caused the loss of three lives. It is indeed a matter of grave concern that the workers are still being exposed to life-threatening acts at the behest of the public authorities without the necessary safety equipment, it added.

NHRC notice to UP govt on death of three workers in Vrindavan

https://www.thestatesman.com/india/nhrc-notice-to-up-govt-on-death-of-three-workers-in-vrindavan-1503309678.html

The National Human Rights Commission (NHRC) served a notice on the Uttar Pradesh government for the death of three workers, who were electrocuted inside a septic tank in Vrindavan on June 8 last.

The National Human Rights Commission (NHRC) served a notice on the Uttar Pradesh government for the death of three workers, who were electrocuted inside a septic tank in Vrindavan on June 8 last.

The rights body has taken a suo moto cognizance of a media report that three workers died after going down a private septic tank of a food outlet in Vrindavan, Uttar Pradesh on June 8. They were reportedly electrocuted while repairing a motor inside the septic tank without safety gear.

The workers were hired by a private contractor.

According to a press statement issued by the commission on Thursday, notices have been issued to the state Chief Secretary and the Director General of Police calling for a detailed report on the matter. It asked the UP government report to include the status of the FIR registered in the matter, action taken against the responsible persons as well as relief and rehabilitation provided to the next of kin of the deceased workers by the authorities.

The NHRC further observed that the contents of the media report, if true, amount to a violation of the human rights of the victims. The negligence on the part of the contractor and the local authorities has caused the loss of three lives. It is indeed a matter of grave concern that the workers are still being exposed to life-threatening acts at the behest of the public authorities without the necessary safety equipment.

Complained to Centre over post-result violence in Andhra, says YSRCP MP

https://www.socialnews.xyz/2024/06/13/complained-to-centre-over-post-result-violence-in-andhra-says-ysrcp-mp/

He told media persons here that the YSR Congress has sent representations to President Droupadi Murmu, Prime Minister Narendra Modi, and the National Human Rights Commission. He said the party had complained to the Governor but since no action was taken, it approached Prime Minister Modi and Home Minister Amit Shah. Subba Reddy said he had also filed a petition in the High Court seeking directions to check the violence against YSRCP leaders and their property. He said since the police were not taking any action against those indulging in violence, he sought directions to the Union Home Ministry, state government, Chief Secretary and Director General of Police to take strong measures to put an end to attacks. The petitioner has requested the High Court to direct the police to immediately register FIRs on complaints about attacks and take strong measures as per law. He also sought orders to constitute a Special Investigation Team to probe the incidents of violence. Subba Reddy, in his petition, also pleaded for directions to provide protection to the victims and their family members. Meanwhile, YSRCP parliamentary party leader V. Vijayasai Reddy alleged that unleashing of violence by 'TDP goons' on YSRCP sympathisers shows the breakdown of law and order in the state. He demanded strict action against those clearly seen in the videos of the violent incidents. In its representations to the President, Prime Minister and others, the YDRCP alleged that several individuals were killed during the post-election violence by the Telugu Desam Party (TDP) and Jana Sena. It claimed that there was extensive damage to private property including homes and businesses due to arson and vandalism. The opposition party said the attacks heightened fear and tension among residents in affected areas, disrupting daily life and community stability. The YSRCP, along with its representations, attached photographs of violent incidents in Tirupati, Mangalagiri, Guntur, Eluru, Anakapalli, Nellore, Nandyal and other places.

DEVDISCOURSE, Online, 14.6.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Demands Answers Over Fatal Vrindavan Septic Tank Incident

https://www.devdiscourse.com/article/law-order/2981960-nhrc-demands-answers-over-fatal-vrindavan-septic-tank-incident

The NHRC has issued notices to Uttar Pradesh's government and police chief concerning the death of three workers in a septic tank in Vrindavan. The workers, electrocuted while repairing a motor without safety gear, were hired by a private contractor. The NHRC attributes the incident to negligence and demands accountability.

The National Human Rights Commission (NHRC) has taken swift action, issuing notices to the Uttar Pradesh government and the state's police chief following reports of three workers' tragic deaths inside a private septic tank in Vrindavan.

Sources reveal the victims were electrocuted while fixing a motor inside the hazardous environment, all without essential safety gear. The NHRC stated in their report that these workers were employed by a private contractor and highlighted gross negligence on part of the contractor and local authorities, marking it a serious human rights violation.

The commission has requested a detailed report encompassing the status of the FIR, actions against the responsible parties, and compensation provided to the deceased workers' families. Additionally, the NHRC emphasized the importance of banning hazardous cleaning activities without protective equipment and called for implementing technology-driven solutions.

NHRC notice to UP govt DGP over death of 3 workers in septic tank

https://www.theweek.in/wire-updates/national/2024/06/13/des60-nhrc-workers-up.html

New Delhi, Jun 13 (PTI) The NHRC has issued notices to the Uttar Pradesh government and the state's police chief over reports that three workers died after they went down a private septic tank in Vrindavan, officials said on Thursday.

Reportedly, they were electrocuted while repairing a motor inside the tank "without any safety gear", the National Human Rights Commission (NHRC) said in a statement.

The rights panel said it has taken suo motu cognisance of a media report, carried on June 9 that three workers died after they went down a private septic tank of a food outlet in Vrindavan on June 8.

"Reportedly, they were electrocuted while repairing a motor inside the septic tank without any safety gear. They were hired by a private contractor," it added.

The Commission has observed that the content of the media report, if true, amounts to a violation of the human rights of the victims.

"The negligence on the part of the contractor and the local authorities has caused the loss of three lives. It is indeed a matter of grave concern that the workers are still being exposed to life-threatening acts at the behest of the public authorities without the necessary safety equipment," the statement said.

Accordingly, the Commission has issued notices to the chief secretary and the director general of police of Uttar Pradesh, seeking a detailed report.

The report is expected to include the status of the FIR registered in this connection, action taken against persons responsible, as well as relief and rehabilitation provided to the next of kin of the deceased workers by the authorities, it added.

The Commission has been consistently advocating a total ban on activities of hazardous cleaning without adequate and proper protective or safety gear or equipment and also has advocated suitable use of work-friendly and technology-based robotic machines, besides fixing responsibility and accountability of the authorities concerned in case, death is caused to any sanitary worker while undertaking hazardous cleaning work, it said.

The NHRC issued an advisory on September 24, 2021, about the 'Protection of Human Rights of the Persons Engaged in Hazardous Cleaning' to the Union, state governments, and local authorities to ensure the complete eradication of such practices.

In the advisory, it is specifically observed that in case of any sanitary work or hazardous cleaning work, the local authority and the contractor or employers are to be held responsible and accountable, jointly and severally irrespective of the type of hiring or engagement of sanitary workers, the statement said.

Besides this, the decision given by the Supreme Court in "Safai Karamchari Andolan & Ors. v/s. Union of India and Others (WP(C) No. 583 of 2003) provides the specific mandate that it is the responsibility and duty of the local authorities and other agencies to use modern technology for cleaning sewers", it added.

NHRC invites entries for online photography competition

https://www.thestatesman.com/cities/nhrc-invites-entries-for-online-photography-competition-1503309753.html

Among other themes include women (rights, challenges, and their contribution to the development of the nation), beggars and disability (rights, challenges, achievements), it said.

The National Human Rights Commission (NHRC) has invited entries for its online photography competition to promote human rights.

The themes of the competition are child labour, challenges of destitute elderly, environmental hazards impacting life on planet earth, celebrating human rights and values in Indian diversity, celebrating gender equality, development initiatives improving life and living standards, LGBTQI+ life, rights and challenges, according to a communiqué issued by NHRC on Thursday.

Among other themes include women (rights, challenges, and their contribution to the development of the nation), beggars and disability (rights, challenges, achievements), it said.

Pointing out that the rights body engages with people in general for human rights advocacy, "This online photography competition on human rights is another effort in this direction."

The NHRC said other such important events include annual short film competition on human rights started since 2015, moot court competitions in law schools/ colleges and universities, painting, quiz and debate competitions, etc.

The first, second and third prize-winning photographs will be awarded Rs 15,000, Rs 10,000 and Rs 5,000 each respectively along with certificates to the applicant. Additionally, there will be seven consolation prizes of Rs 2,000 each, it said.

"The last date for the entries is 7th July. These may be sent either through the NHRC, India website: https://nhrc.nic.in/ or through the MyGov portal: https://www.mygov.in/," it added.

MILLENNIUM POST, Delhi, 14.6.2024
Page No. 13, Size:(17.04)cms X (11.59)cms.

ED MAKES FRESH ARREST IN MONEY LAUNDERING CASE

Jharkhand HC reserves order on bail plea of ex-CM Hemant Soren

RANCHI: The Jharkhand High Court on Thursday reserved its decision on the bail application of former chief minister Hemant Soren, who is currently in jail over allegations related to a money-laundering case linked to a land scam.

Arguments from both Soren's defence team and the Enforcement Directorate (ED) have concluded, following which the court reserved its order.

Soren, arrested by the ED on January 31 in connection with the case, had sought an expedited hearing from the high court.

His legal representative, senior advocate Meenakshi Arora, argued that Soren, the Jharkhand Mukti Morcha executive president, has been unfairly targeted in what she described as a politically motivated and fabricated case.

> The ED, opposing Soren's bail plea, alleged that he misused his position as chief minister to unlawfully acquire 8.86 acres in Bargain anchal in the state capital

The ED, opposing Soren's bail plea, alleged that he misused his position as chief minister to unlawfully acquire 8.86 acres in Bargain anchal in the state capital.

ED counsel SV Raju, while arguing a case opposing the bail application of Soren, said witnesses who have been examined by the federal agency have confirmed the ex-CM's involvement in the illegal land deal.

The ED further claimed that during the probe, Soren's media consultant Abhishek Prasad admitted that the former CM instructed him to manipulate official records to change the ownership details of the land.

The ED has arrested an alleged broker in connection with a land grab-linked money laundering case against former Jharkhand chief minister Hemant Soren and some others, official sources said.

According to them, 39-year-old Shekhar Prasad Mahto alias Sehkhar Kushwaha was arrested on Wednesday under the provisions of the Prevention of Money Laundering Act (PMLA) after his interrogation at the federal agency's zonal office here.

Mahto is alleged to have "connived" with the prime accused in this case and former revenue department sub-inspector Bhanu Pratap Prasad in preparing a "fake" deed and "tampering" government records to "acquire" a 4.83-acre land, valued at Rs 22.61 crore, in Ranchi. MPOST

Delhi: NHRC ने जारी की सलाह- विधवाओं के कल्याण के लिए केंद्र और राज्य के साथ एनजीओ भी मदद करें

https://headtopics.com/in/68101108104105576454-54179100

राष्ट्रीय मानवाधिकार आयोग विधवाओं के कल्याण के लिए सलाह जारी की है। जिसमें विधवाओं को सरकारी आश्रय गृहों का एक डेटाबस बनाने के लिए कहा है। जिससे कि विधवाओं को रहने की व्यवस्था की जा सके।

राष्ट्रीय मानवाधिकार आयोग ने विधवाओं के कल्याण के लिए केंद्र, राज्य और केंद्र शासित प्रदेश ों के सरकारी अधिकारियों को सलाह जारी की हैं। आयोग ने सभी सरकारी आश्रय गृहों का एक केंद्रीकृत डेटाबेस बनाने की जरूरत पर बल दिया है, ताकि विधवा महिलाएं घर न होने की स्थितियों में वहां रह सके। इसके साथ ही कहा है कि जो विधवाएं पुनर्विवाह या साथी ढूंढना चाहती हैं, उन्हें मुफीद एजेंसियों या गैर सरकारी संगठनों से जोड़ा जाना चाहिए। आयोग ने सलाह दी कि कलेक्टर और जिला मजिस्ट्रेट या डिप्टी कमिश्नर को भोजन, आश्रय,...

सामना करना पड़ता है। इस वजह से सभी अधिकारियों को महिला और बाल विकास मंत्रालय और सभी संबंधित राज्य विभागों की वेबसाइटों पर विधवाओं के लिए सरकार संचालित सभी घरों का एक केंद्रीकृत डेटाबेस बनाने की सिफारिश की है। हर जिले में बने समर्पित विधवा प्रकोष्ठ आयोग ने जिले में एक समर्पित विधवा प्रकोष्ठ का गठन करने की भी सलाह दी है। साथ ही सुनिश्चित करे कि सभी आश्रय गृह इसके साथ पंजीकृत हों। सभी विधवाओं के आधार कार्ड बनाए जाने चाहिए और उन्हें उचित पहचान पत्र दिए जाने चाहिए। सभी विधवाओं के पास प्रधानमंत्री जन...

PIONEER, Lucknow, 14.6.2024
Page No. 5, Size:(14.04)cms X (13.74)cms.

NHRC issues advisory for widows' welfare, protection

PIONEER NEWS SERVICE
NEW DELHI

Noting that widows continue to play a secondary role in society, largely unaffected by economic development efforts, the National Human Rights Commission (NHRC) has issued a detailed advisory urging government authorities at all levels to prioritize the welfare and protection of their human rights.

Widowed women, constituting 78 per cent of the 5.6 crore widowed population, often lack familial support, financial independence, and basic necessities, leading to marginalization and severe hardship. As per the UN, widows account for 9 per cent of the women in India, approximately 34 million women and still, this group is ignored and exploited

The top human rights body noted that without adequate familial support or financial independence, widowed women often find themselves marginalized, isolated from their communities, and even forced to seek refuge in shelter homes or ashrams. The prevalence of illiteracy and the challenges of aging only exacerbate their already dire situation, noted the rights body.

The NHRC's advisory focuses on key areas such as ensuring proper identification documents for widows, developing and maintaining shelter homes for them, granting equal access to property, preventing their forced eviction, and protecting them from exploitation.

It also emphasises the importance of providing skill development opportunities, access to sustainable livelihoods, easy banking services, healthcare, mental health support, and community-based networks for widows.

Additionally, the NHRC has highlighted the need to review existing legislation such as the Widows (Protection and Maintenance) Bill, 2015, and the recommendations of a Supreme Court directed panel from 2017.

The advisory suggests creating a centralized database of government-run homes for widows, deploying monitoring teams to ensure their well-being, holding local authorities accountable for implementing welfare schemes, and establishing dedicated "Widows' Cells" in each district, as per a statement here.

PIONEER, Ranchi, 14.6.2024
Page No. 4, Size:(13.49)cms X (11.75)cms.

NHRC issues advisory for widows' welfare, protection

PIONEER NEWS SERVICE
NEW DELHI

Noting that widows continue to play a secondary role in society, largely unaffected by economic development efforts, the National Human Rights Commission (NHRC) has issued a detailed advisory urging government authorities at all levels to prioritize the welfare and protection of their human rights.

Widowed women, constituting 78 per cent of the 5.6 crore widowed population, often lack familial support, financial independence, and basic necessities, leading to marginalization and severe hardship. As per the UN, widows account for 9 per cent of the women in India, approximately 34 million women and still, this group is ignored and exploited

The top human rights body noted that without adequate familial support or financial independence, widowed women often find themselves marginalized, isolated from their communities, and even forced to seek refuge in shelter homes or ashrams. The prevalence of illiteracy and the challenges of aging only exacerbate their already dire situation, noted the rights body.

The NHRC's advisory focuses on key areas such as ensuring proper identification documents for widows, developing and maintaining shelter homes for them, granting equal access to property, preventing their forced eviction, and protecting them from exploitation.

It also emphasises the importance of providing skill development opportunities, access to sustainable livelihoods, easy banking services, healthcare, mental health support, and community-based networks for widows.

Additionally, the NHRC has highlighted the need to review existing legislation such as the Widows (Protection and Maintenance) Bill, 2015, and the recommendations of a Supreme Court directed panel from 2017.

The advisory suggests creating a centralized database of government-run homes for widows, deploying monitoring teams to ensure their well-being, holding local authorities accountable for implementing welfare schemes, and establishing dedicated "Widows' Cells" in each district, as per a statement here.

Number of IPS officers of Karnataka cadre in Centre more than before

https://www.newindianexpress.com/states/karnataka/2024/Jun/13/number-of-ips-officers-of-karnataka-cadre-in-centre-more-than-before

From the 2012 batch of IPS officers Ilakkiya Karunagaran was posted as SSP, National Human Rights Commission (NHRC) in February this year.

BENGALURU: Almost a dozen young Indian Police Service (IPS) officers of the Karnataka cadre have gone on Central deputation in the last two years. Barring two Inspectors General of Police (IGP) rank officers — Vipul Kumar of 1999 batch and Praveen Kumar of 2003 batch — the rest all, who have opted for Central deputation are Superintendent of Police (SP) rank officers. Praveen is posted as Joint Director; Central Bureau of Investigation (CBI) and Vipul has been posted to the Central Reserve Police Force (CRPF) a month-and-a half back.

According to sources, Karnataka cadre, which earlier had dismal representation in the Centre now ranks among the highest. “Currently, around15 IPS officers of Karnataka cadre are on Central deputation. This is the highest in the last few decades,” said sources on condition of anonymity. Three IPS officers of the 2011 batch - Vinayak Patil is on deputation while his batchmates Isha Pant and Santosh Kumar have been posted to the Intelligence Bureau.

From the 2012 batch of IPS officers Ilakkiya Karunagaran was posted as SSP, National Human Rights Commission (NHRC) in February this year. Her batchmates - Nikam Prakash Amrit has been posted to the Bureau of Civil Aviation Security (BCAS), Rahul Kumar Shahapurwad has been appointed as SP in the National Investigation Agency (NIA), and G Radhika has been posted to the National Police Academy (NPA) for a tenure of five years.

From the 2013 batch, Divya Sara Thomas is posted at CBI. Her batchmate Harish Pandey and BM Laxmi Prasad, of the 2014 batch of IPS are also on Central deputation. Besides the direct IPS officers, two conferred IPS officers from the state have also gone on Central deputation. “While every young IPS officer would want to stay back in the cadre, Central deputation gives wider and greater exposure to officers.

One of the main reasons for ‘migration’ of SP rank officers to the Centre is because of lack of enough opportunities in the state. The number of SPs has almost doubled because of enmasse intake of conferred IPS officers (from state police service) in 2016 and 2021,” added sources.

“Earlier there was a regular intake of three to four conferred IPS officers but because of various reasons, the process was deferred with the result that there are approximately 120 SPs as against the sanctioned strength of around 60.

There are not as many posts or infrastructure to accommodate all of them. Many IPS officers are occupying non-IPS posts, which has also had a cascading effect and led to blocking of promotion of junior level officers. Many promoted sub inspectors retire as DSPs,” added sources.

According to the service rules, a percentage of cadre officers should be sent on Central deputation but historically few IPS officers from Karnataka cadre have opted for it for various reasons. “This is in fact, a blessing in disguise. There should be more representation of the cadre, which is one of the best, in the Central pool,” they added.

JANSATTA, Lucknow, 14.6.2024
Page No. 4, Size:(10.33)cms X (5.09)cms.

करंट से मजदूरों की मौत का मामला

मानवाधिकार आयोग ने यूपी सरकार से मांगा जवाब

जनसत्ता ब्यूरो
नई दिल्ली, 13 जून।

उत्तर प्रदेश के वृंदावन में सैप्टिक टैंक की मरम्मत के दौरान बिजली के करंट से तीन मजदूरों की मौत की घटना को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है। आयोग ने इस घटना को लेकर उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर जवाब तलब किया है। ये मजदूर सैप्टिक टैंक के भीतर लगी बिजली की मोटर की मरम्मत के लिए उसमें उतरे थे। ये एक निजी ठेकेदार के पास काम करते थे। यह दुर्घटना आठ जून को हुई थी। घटना की मीडिया में अगले दिन आई खबर का खुद संज्ञान लेते हुए आयोग ने यह

आयोग ने इस घटना को लेकर उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर जवाब तलब किया है।

कदम उठाया है। यह सैप्टिक टैंक एक खाने-पीने वाले रेस्तरां का था।

आयोग का कहना है कि अगर मीडिया की खबर में दिए गए तथ्य वाकई सही हैं तो यह पीड़ितों के मानवाधिकार हनन का गंभीर मामला है। ठेकेदार और स्थानीय अधिकारियों की लापरवाही के कारण तीन लोगों की जान चली गई। इससे यह भी उजागर होता है कि बिना व्यापक सुरक्षा उपकरणों के मजदूरों ने खुद को जान जोखिम में डालने वाले काम में लगाया। आयोग ने राज्य सरकार से पूछा है कि इस मामले में दर्ज की गई प्राथमिकी की नवीनतम स्थिति क्या है। दोषियों के खिलाफ कोई कार्रवाई हुई है या नहीं।

पीड़ितों के परिवारजनों को कोई राहत दी गई है या नहीं। उनके पुनर्वास के लिए सरकारी तंत्र ने क्या कदम उठाया है। आयोग ने अफसोस जताया है कि जोखिम वाले कामों को उचित सुरक्षा प्रबंध के बिना नहीं करने के उसके निर्देशों के बावजूद सरकारी अमला इस पर कोई ध्यान नहीं देता। जबकि आयोग इस मामले में कई बार निर्देश और परामर्श जारी कर चुका है। सुप्रीम कोर्ट ने भी 2003 में सफाई कर्मचारी आंदोलन बनाम भारत सरकार मामले में खास हिदायतें दी थी।

NAVBHARAT TIMES, Online, 14.6.2024
Page No. 0, Size:(0)cms X (0)cms.

मुज़फ्फरपुर चीनी नागरिक मौत मामला: ऐक्शन में मानवाधिकार आयोग, एसीजेएम करेंगे जांच

https://navbharattimes.indiatimes.com/state/bihar/muzaffarpur/muzaffarpur-chinese-citizen-death-case-human-rights-commission-in-action-acjm-will-investigate/articleshow/110963934.cms

मुज़फ्फरपुर: जिले के ब्रह्मपुरा थाना क्षेत्र से 5 जून को एक चीनी नागरिक ली जियाकी को पुलिस ने अवैध घुसपैठ के मामले में गिरफ्तार किया था। उसके पास भारत में प्रवेश से संबंधित कोई कागजात नहीं थे। पुलिस ने उसे कोर्ट में पेश किया, जहां से उसे न्यायिक हिरासत में खुदीराम बोस केंद्रीय कारागार में भेज दिया गया। उसके बाद उसने जेल के बाथरूम में अपने चश्मे की कांच से जान देने की कोशिश की और अपने प्राइवेट पार्ट को भी काटने का प्रयास किया। आनन-फानन में उसे एसकेएमसीएच में भर्ती करवाया गया जहां पर उसने ईलाज के दौरान दम तोड़ दिया।

मानवाधिकार आयोग ने दायर की याचिका

मामले को लेकर मानवाधिकार मामलों के अधिवक्ता एसके झा ने राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में दो अलग-अलग याचिका दाखिल किया है। अधिवक्ता एसके झा का कहना है कि चीनी नागरिक के मामले में पुलिस और सरकारी व्यवस्था के द्वारा अंतरराष्ट्रीय मानवाधिकार कानून का पालन नहीं किया गया है।

साथ ही उसे सही तरिके से काउंसलिंग नहीं किया गया और उसे चीनी भाषा के जानकार काउंसलर उपलब्ध नहीं कराया गया। अगर उसकी सही तरीके से काउंसलिंग होती और चीनी भाषा के जानकार काउंसलर उपलब्ध कराया गया होता तो शायद वह जिंदा रहता। अधिवक्ता एसके झा ने कहा कि उसके परिजनों के पास उसका डेड बॉडी पहुंचे इसके लिए प्रशासनिक व्यवस्था और सरकार को पूरा प्रयास करना चाहिए।

उन्होंने मानवाधिकार आयोग से इस पूरे प्रकरण की जांच करने की मांग की है। वहीं अब चीनी नागरिक ली जियाकी की एसकेएमसीएच में इलाज के दौरान मौत की जांच को लेकर गुरुवार को कोलकाता स्थित चीन के वाणिज्य दूतावास की तीन सदस्यीय टीम आयेगी। टीम ली की मौत की वजह तलाशने के लिए सेंट्रल जेल से लेकर एसकेएमसीएच तक जांच करेगी।

मौत की जांच करने पहुंचेगी टीम

चाइनीज कांसुलेट ने इस बाबत सेंट्रल जेल प्रशासन से संपर्क किया है। उनसे ली जियाकी की मौत के बारे में विस्तृत जानकारी भी ली है। अब टीम गुरुवार को पहुंच कर अपने स्तर से जांच करेगी।

इधर, ली जियाकी की मौत की न्यायिक जांच एसीजेएम पूर्वी रोहित कुमार द्वितीय करेंगे। बुधवार को इसपर आदेश हो गया। इसके बाद वह सेंट्रल जेल भी गये थे। जेल के अस्पताल का बाथरूम जहां ली ने अपने चश्मे का शीशा तोड़कर खुद को जख्मी किया था, वहां जाकर छानबीन की। वह जेल अधीक्षक, एसकेएमसीएच अधीक्षक और ब्रह्मपुरा पुलिस से मामले की जानकारी लेंगे।

एसीजेएम पूर्वी रोहित कुमार द्वितीय न्यायिक जांच करेंगे

चीनी नागरिक ली जियाकी की मौत मामले में एसीजेएम पूर्वी रोहित कुमार द्वितीय न्यायिक जांच करेंगे। बुधवार को इसपर आदेश हो गया। उसके बाद उन्होंने जेल में पहुंचकर छानबीन की। वह चीनी नागरिक का इलाज करने वाले डॉक्टर, एसकेससीएच के डॉक्टर सहित कई अन्य से पूछताछ करेंगे। इस मामले में जेल अधीक्षक, एसकेएमसीएच अधीक्षक और ब्रह्मपुरा पुलिस से मामले की जानकारी ली जायेगी। चीनी की मौत के बाद उसके शव का भी पोस्टमार्टम दंडाधिकारी की मौजूदगी में कराया गया था। इस संबंध में वीडियो रिकार्डिंग देखी जायेगी। ली की मौत की सूचना मिलने के बाद पटना स्थित मुख्यालय से भी जांच के लिए दो सदस्यीय टीम बुधवार को सेंट्रल जेल पहुंची। उन्होंने भी विस्तृत जानकारी इकट्ठा की। ली की मौत के बाद सुरक्षा में तैनात पुलिस पदाधिकारी के बयान पर मिठनपुरा थाने में यूडी केस दर्ज किया जाएगा।

AAJ, Patna, 14.6.2024
Page No. 8, Size:(6.30)cms X (4.09)cms.

चीनी नागरिक की मौत का मामला पहुंचा मानवाधिकार आयोग

मुज़फ्फरपुर । जिले के ब्रह्मपुरा थाना क्षेत्र से 5 जून को एक चीनी नागरिक, ली जियाकी को पुलिस ने गिरफ्तार किया था। उसके पास भारत में प्रवेश से संबंधित कोई कागजात नहीं था। पुलिस ने उसे कोर्ट में पेश किया, जहाँ से उसे न्यायिक हिरासत में खुदीराम बोस केंद्रीय कारागार में भेज दिया गया। उसके बाद उसने आत्महत्या की कोशिश की और उसने अपने प्राइवेट पार्ट को काटने का प्रयास किया। आनन-फानन में उसे एसकेएमसीएच में भर्ती करवाया गया जहाँ पर उसने ईलाज के दौरान दम तोड़ दिया। मामले को लेकर मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में दो अलग-अलग याचिका दाखिल किया है। अधिवक्ता श्री झा ने बताया कि चीनी नागरिक के मामले में पुलिस और सरकारी व्यवस्था के द्वारा अंतरराष्ट्रीय मानवाधिकार कानून का पालन नहीं किया गया हैं। साथ-ही-साथ उसे सही तरीके से काउंसलिंग नहीं किया गया और उसे चीनी भाषा के जानकार काउंसलर उपलब्ध नहीं कराया गया। अगर उसकी सही तरीके से काउंसलिंग होती और चीनी भाषा के जानकार काउंसलर उपलब्ध कराया गया होता तो शायद वह जिंदा रहता। अधिवक्ता ने कहा कि उसके परिजनों के पास उसका डेड बॉडी पहुँचे, इसके लिए प्रशासनिक व्यवस्था और सरकार को पूरा प्रयास करना चाहिए । उन्होंने मानवाधिकार आयोग से इस पूरे प्रकरण की जाँच करने की मांग की है।

STATESMAN, Delhi, 14.6.2024
Page No. 2, Size:(5.66)cms X (22.95)cms.

NHRC invites entries for online photography competition

STATESMAN NEWS SERVICE
NEW DELHI, 13 JUNE

The National Human Rights Commission (NHRC) has invited entries for its online photography competition to promote human rights.

The themes of the competition are child labour, challenges of destitute elderly, environmental hazards impacting life on planet earth, celebrating human rights and values in Indian diversity, celebrating gender equality, development initiatives improving life and living standards, LGBTQI+ life, rights and challenges, according to a communiqué issued by NHRC on Thursday.

Among other themes include women (rights, challenges, and their contribution to the development of the nation), beggars and disability (rights, challenges, achievements), it said.

Pointing out that the rights body engages with people in general for human rights advocacy, "This online photography competition on human rights is another effort in this direction."

The NHRC said other such important events include annual short ?lm competition on human rights started since 2015, moot court competitions in law schools/ colleges and universities, painting, quiz and debate competitions, etc.

The first, second and third prize-winning photographs will be awarded Rs 15,000, Rs 10,000 and Rs 5,000 each respectively along with certificates to the applicant. Additionally, there will be seven consolation prizes of Rs 2,000 each, it said.

"The last date for the entries is 7th July. These may be sent either through the NHRC, India website: https://nhrc.nic.in/ or through the MyGov portal: https://www.mygov.in/," it added.

PIONEER, Dehradun, 14.6.2024
Page No. 4, Size:(13.12)cms X (11.88)cms.

NHRC issues advisory for widows' welfare, protection

PIONEER NEWS SERVICE
NEW DELHI

Noting that widows continue to play a secondary role in society, largely unaffected by economic development efforts, the National Human Rights Commission (NHRC) has issued a detailed advisory urging government authorities at all levels to prioritize the welfare and protection of their human rights.

Widowed women, constituting 78 per cent of the 5.6 crore widowed population, often lack familial support, financial independence, and basic necessities, leading to marginalization and severe hardship. As per the UN, widows account for 9 per cent of the women in India, approximately 34 million women and still, this group is ignored and exploited

The top human rights body noted that without adequate familial support or financial independence, widowed women often find themselves marginalized, isolated from their communities, and even forced to seek refuge in shelter homes or ashrams. The prevalence of illiteracy and the challenges of aging only exacerbate their already dire situation, noted the rights body.

The NHRC's advisory focuses on key areas such as ensuring proper identification documents for widows, developing and maintaining shelter homes for them, granting equal access to property, preventing their forced eviction, and protecting them from exploitation.

It also emphasises the importance of providing skill development opportunities, access to sustainable livelihoods, easy banking services, healthcare, mental health support, and community-based networks for widows.

Additionally, the NHRC has highlighted the need to review existing legislation such as the Widows (Protection and Maintenance) Bill, 2015, and the recommendations of a Supreme Court directed panel from 2017.

The advisory suggests creating a centralized database of government-run homes for widows, deploying monitoring teams to ensure their well-being, holding local authorities accountable for implementing welfare schemes, and establishing dedicated "Widows' Cells" in each district, as per a statement here.

PIONEER, Raipur, 14.6.2024
Page No. 4, Size:(13.10)cms X (11.58)cms.

NHRC issues advisory for widows' welfare, protection

PIONEER NEWS SERVICE
NEW DELHI

Noting that widows continue to play a secondary role in society, largely unaffected by economic development efforts, the National Human Rights Commission (NHRC) has issued a detailed advisory urging government authorities at all levels to prioritize the welfare and protection of their human rights.

Widowed women, constituting 78 per cent of the 5.6 crore widowed population, often lack familial support, financial independence, and basic necessities, leading to marginalization and severe hardship. As per the UN, widows account for 9 per cent of the women in India, approximately 34 million women and still, this group is ignored and exploited

The top human rights body noted that without adequate familial support or financial independence, widowed women often find themselves marginalized, isolated from their communities, and even forced to seek refuge in shelter homes or ashrams. The prevalence of illiteracy and the challenges of aging only exacerbate their already dire situation, noted the rights body.

The NHRC's advisory focuses on key areas such as ensuring proper identification documents for widows, developing and maintaining shelter homes for them, granting equal access to property, preventing their forced eviction, and protecting them from exploitation.

It also emphasises the importance of providing skill development opportunities, access to sustainable livelihoods, easy banking services, healthcare, mental health support, and community-based networks for widows.

Additionally, the NHRC has highlighted the need to review existing legislation such as the Widows (Protection and Maintenance) Bill, 2015, and the recommendations of a Supreme Court directed panel from 2017.

The advisory suggests creating a centralized database of government-run homes for widows, deploying monitoring teams to ensure their well-being, holding local authorities accountable for implementing welfare schemes, and establishing dedicated "Widows' Cells" in each district, as per a statement here.

मा नवा धिकार आयो ग ने विधवा ओं के कल्या ण के लिए जा री की एडवा इजरी , सरकारी आश्रय गृहों का बनेगा डेटा बेस

https://www.cgmp.co.in/human-rights-commission-issued-advisory-for-the-welfare-of-widows-database-of-government-shelter-homes-will-be-created/84042/#google_vignette

नई दिल्ली। राष्ट्रीय मा मानवा वाधिधिका कार आयो योग ने विधवाओं के कल्याण और उनके मानवाधिकारों को सुनिश्चित करने के लिए एक बड़ी पहल की है। आयोग सभी सरकार संचालित आश्रय गृहों का एक केंद्रीकृत डेटाबेस बनाने की आवश्यकता पर जोर दिया है। इसके लिए केंद्र, राज्य सरकार और केंद्रशासित प्रदेश को एक एडवाइजरी जारी की गई है। आयोग ने कहा कि जो विधवाएं पुनर्विवाह करने या जीवनसाथी तलाशने की इच्छा रखती हैं, उन्हें उचित एजेंसिजें यों या गैर सरकारी संगठनों से जोड़ा जाना चाहिए। रा राष्ट्रीय मा मानवा वाधिधिका कार आयो योग (एनएचआरसी) ने यह सुनिश्चित करने की सलाह दी है कि विधवाओं के लिए कल्याणकारी योजनाओं का लाभ एकल-खिड़की प्रणाली के माध्यम से उन तक पहुंचे। परामर्श में दस प्रमुख क्षेत्रों पर ध्यान केंद्रित किया गया है। इसमें आश्रय घरों का विकास और रखरखाव, संपत्ति तक समान पहुंच, शोषण से सुरक्षा, कौशल विकास, बैंकिंबैं किं ग और वित्तीय स्वतंत्रता और स्वास्थ्य देखभाल सुनिश्चित करना शामिल है।आयोग ने कहा है कि कलेक्टर और जिला मजिस्ट्रेट को भोजन, आश्रय, सम्मान और संपत्ति की सुरक्षा के संबंध में विभिन्न कल्याणकारी योजनाओं के कार्यान्वयन के लिए जवाबदेह बनाया जाना चाहिए। आयोग ने कहा कि उसे एडवाइजरी जारी करने की जरूरत महसूस हुई, क्योंकिक्यों उसने देखा कि विधवाओं को जीवनसाथी खोने, सामाजिक बहिष्कार, आर्थिक समस्या और यहां तक कि आवास की समस्या के कारण भावनात्मक संकट जैसी कई चुनौतियों का सामना करना पड़ता है।इसने अधिकारियों को महिला एवं बाल विकास मंत्रालय (डब्ल्यूसीडी) और सभी संबंधित राज्य विभागों की वेबसाइटों पर विधवाओं के लिए सभी सरकारी संचालित गृहों का एक केंद्रीकृत डेटाबेस बनाने की सिफारिश की। इसमें कहा गया है कि महिला एवं बाल विकास मंत्रालय इन घरों में स्वास्थ्य, मनोरंजन और कौशल विकास सुविधाओं सहित उनकी रहने की स्थिति की निगरानी के लिए त्रैमासिक दौरा करने के लिए जिला स्तर पर एक टीम तैनात कर सकता है। एडवाइजरी में कहा गया है कि कलेक्टर और जिला मजिस्ट्रेट या उपायुक्त को भोजन, आश्रय, सम्मान और संपत्ति की सुरक्षा के संबंध में विभिन्न कल्याणकारी योजनाओं के कार्यान्वयन के लिए जवाबदेह बनाया जाना चाहिए। इसमें कहा गया है कि सभी विधवाओं के आधार कार्ड बनाए जाने चाहिए और उन्हें उचित पहचान पत्र उपलब्ध कराए जाने चाहिए, ताकि वे सामाजिक कल्याण योजनाओं का लाभ उठा सकें।

NHRC तक पहुंचा मुजफ्फरपुर में चीनी नागरिक की मौत का मामला, इंटरनेशनल कानून के उल्लंघन का आरोप - Chinese Citizen Death

https://www.etvbharat.com/hi/!bharat/petition-filed-in-nhrc-and-bhrc-in-chinese-citizen-death-case-in-muzaffarpur-brn24061300685

Chinese Citizen Dies In Muzaffarpur: बिहार के मुजफ्फरपुर में चीनी नागरिक की हिरासत में मौत का मामला अब मानवाधिकार आयोग तक पहुंच गया है. अधिवक्ता एसके झा ने इसको लेकर एनएचआरसी और बीएचआरसी में याचिका दाखिल की है. याचिकाकर्ता ने आरोप लगाया है कि मामले में इंटरनेशनल कानून का उल्लंघन किया गया है.

मुजफ्फरपुर: बिना वीजा और वैध कागजात के बिहार के मुजफ्फरपुर से गिरफ्तार चीनी नागरिक ली जियाकी की पिछले दिनों पुलिस हिरासत में मौत हो गई थी. उसने चश्मे के शीशे से अपने प्राइवेट पार्ट को काटने की कोशिश की थी, जिसके बाद इलाज के दौरान उसकी मौत हो गई थी. वहीं उसकी मौत का मामला मानवाधिकार आयोग पहुंच गया है. इसको लेकर मानवाधिकार आयोग के अधिवक्ता एसके झा ने याचिका दायर की है.

एनएचआरसी तक पहुंचा चीनी नागरिक मौत मामला: याचिकाकर्ता एसके झा ने कहा कि 5 जून के ब्रह्मपुरा थाना क्षेत्र से चीनी नागरिक ली जियाकी को पुलिस ने गिरफ्तार किया था. उसके पास भारत में प्रवेश से संबंधित कोई कागजात नहीं था. पुलिस ने उसे कोर्ट में पेश किया. जहां से उसे न्यायिक हिरासत में खुदीराम बोस केंद्रीय कारागार में भेज दिया गया. उसी दौरान चीनी नागरिक ने आत्महत्या की कोशिश की और उसने अपने प्राइवेट पार्ट को काटने का प्रयास किया. आनन-फानन में उसे एसकेएमसीएच में भर्ती करवाया गया लेकिन इलाज के दौरान उसने दम तोड़ दिया.

क्या बोले याचिकाकर्ता?: चीनी नागरिक की मौत मामले में अधिवक्ता एसके झा ने नई दिल्ली स्थित राष्ट्रीय मानवाधिकार आयोग और पटना स्थित राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दाखिल की है. उन्होंने आरोप लगाया कि इस मामले में पुलिस और सरकारी व्यवस्था के द्वारा अंतरराष्ट्रीय मानवाधिकार कानून का पालन नहीं किया गया है. साथ-ही उसे सही तरीके से काउंसलिंग नहीं की गई. उसे चीनी भाषा के जानकार काउंसलर भी उपलब्ध नहीं कराया गया, जिस वजह से ऐसी नौबत आई.

"अगर चीनी नागरिक ली जियाकी की सही तरीके से काउंसलिंग होती और चीनी भाषा के जानकार काउंसलर उपलब्ध कराया गया होता तो शायद वह जिंदा रहता. उसके परिजनों के पास उसकी डेड बॉडी पहुंचे, इसके लिए प्रशासनिक व्यवस्था और सरकार को पूरा प्रयास करना चाहिए. मैंने मानवाधिकार आयोग से इस पूरे प्रकरण की जांच कराने की मांग की है, क्योंकि इस मामले में अंतरराष्ट्रीय कानून का पालन नहीं किया गया है."- **एसके झा, अधिवक्ता और याचिकाकर्ता**

ZEE NEWS, Online, 14.6.2024
Page No. 0, Size:(0)cms X (0)cms.

Muzaffarpur: चीनी काउंसुलेट की टीम करेगी अपने नागरिक की मौत की जांच, मुजफ्फरपुर में न्यायिक हिरासत में की थी आत्महत्या

https://zeenews.india.com/hindi/india/bihar-jharkhand/crime/muzaffarpur-chinese-consulate-team-will-investigate-chinese-citizen-judicial-custody-death/2291148

Chinese Citizen Death: राष्ट्रीय मानवाधिकार आयोग और पटना स्थित राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दाखिल की. उन्होंने आरोप लगाया कि इस मामले में पुलिस और सरकारी व्यवस्था के द्वारा अंतरराष्ट्रीय मानवाधिकार कानून का पालन नहीं किया गया है.

Chinese Citizen Death: बिहार के मुजफ्फरपुर में चीनी नागरिक ली जियाकी की खुदकुशी करने का मामला मानवाधिकार आयोग पहुंच गया है. मानवाधिकार आयोग के अधिवक्ता एसके झा ने इसको लेकर याचिका दायर की है. इसके अलावा चीनी काउंसुलेट की टीम भी अपने नागरिक की मौत की जांच करेगी. बता दें कि मृतक चीनी नागरिक बिना वीजा और वैध कागजात के भारत में रह रहा था. 5 जून को उसे बिहार के मुजफ्फरपुर से इस मामले में गिरफ्तार किया गया था. खुदीराम बोस केंद्रीय कारागार में न्यायिक हिरासत में उसने अपने प्राइवेट पार्ट को काट दिया था. जिसके बाद उसे अस्पताल में भर्ती कराया गया, लेकिन वहां उसकी मौत हो गई.

खुद को चोट पहुंचाने के बाद जेल प्रशासन ने आनन-फानन में उसे एसकेएमसीएच में भर्ती करवाया गया लेकिन इलाज के दौरान उसने दम तोड़ दिया. जिसके बाद राष्ट्रीय मानवाधिकार आयोग और पटना स्थित राज्य मानवाधिकार आयोग में दो अलग-अलग याचिका दाखिल की. उन्होंने आरोप लगाया कि इस मामले में पुलिस और सरकारी व्यवस्था के द्वारा अंतरराष्ट्रीय मानवाधिकार कानून का पालन नहीं किया गया है. साथ-ही उसे सही तरीके से काउंसलिंग नहीं की गई. उसे चीनी भाषा के जानकार काउंसलर भी उपलब्ध नहीं कराया गया, जिस वजह से ऐसी नौबत आई.

याचिका में मामले की हाई कोर्ट के रिटायर्ड अधिवक्ता से जांच करवाए जाने की मांग की गई है. याचिका में कहा गया है कि संयुक्त राष्ट्र मानवाधिकार संगठन द्वारा दुनिया भर के विदेशी नागरिकों के लिए जो कानून बनाया गया है, उसका उल्लंघन किया गया है. याचिका में कहा गया कि चीनी नागरिक को अविलंब एक काउंसलर मिलना चाहिए था जो उसकी भाषा को समझता. इस मामले में NHRC और BHRC में पिटीशन दायर की गई है, ताकि इस मामले को गंभीरता से लिया जा सके. साथ ही मामले की जांच हाई कोर्ट के रिटायर्ड जज की निगरानी में हो, यह मांग भी की गई है.

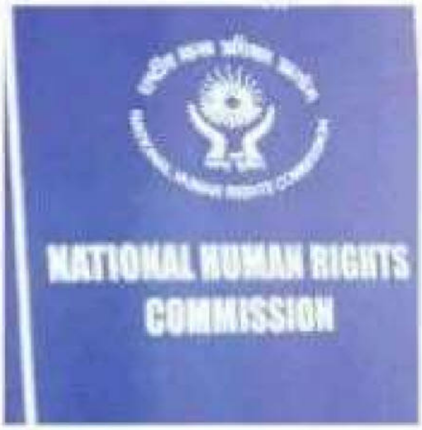
STATESMAN, Delhi, 14.6.2024
Page No. 10, Size:(19.79)cms X (17.04)cms.

NHRC notice to UP govt on death of three workers in Vrindavan

STATESMAN NEWS SERVICE
LUCKNOW, 13 JUNE

The National Human Rights Commission (NHRC) served a notice on the Uttar Pradesh government for the death of three workers, who were electrocuted inside a septic tank in Vrindavan on June 8 last.

The rights body has taken a suo moto cognizance of a media report that three workers died after going down a private septic tank of a food outlet in Vrindavan, Uttar Pradesh on June 8. They were reportedly electrocuted while repairing a motor inside the septic tank without safety gear.



The workers were hired by a private contractor.

According to a press statement issued by the commission on Thursday, notices have been issued to the state Chief Secretary and the Director General of Police calling for a detailed report on the matter. It asked the UP government report to include the status of the FIR registered in the matter, action taken against the responsible persons as well as relief and rehabilitation provided to the next of kin of the deceased workers by the authorities.

The NHRC further observed that the contents of the media report, if true, amount to a violation of the human rights of the victims. The negligence on the part of the contractor and the local authorities has caused the loss of three lives.

It is indeed a matter of grave concern that the workers are still being exposed to life-threatening acts at the behest of the public authorities without the necessary safety equipment.

BJP reliant on TDP & YSRC equally: Vijayasai Reddy

https://www.newindianexpress.com/states/andhra-pradesh/2024/Jun/13/bjp-reliant-on-tdp-ysrc-equally-vijayasai-reddy

Responding to questions regarding YSRC's stance on various issues, including the Uniform Civil Code, the MP maintained that the party's policy is to support the Centre only when the interests of the country or the State are at stake.

VIJAYAWADA : Asserting that the BJP needs the support of the YSRC as much as that of the TDP in the Parliament to pass Bills, YSRC Rajya Sabha MP Vijayasai Reddy on Wednesday clarified that they will extend issue-based support to the NDA.

Speaking to reporters in New Delhi to highlight the spree of targetted attacks on the YSRC cadre in the State after the TDP came to power, Vijayasai Reddy pointed out, "While the TDP has 16 MPs in the Lok Sabha, the YSRC has 15 — four in the Lok Sabha and 11 in the Rajya Sabha. The difference is just one. Although the BJP holds majority of the seats among the NDA partners, it is dependent on the TDP. One should remember that the saffron party also has to rely on the YSRC as well for support to pass Bills in Rajya Sabha."

Responding to questions regarding YSRC's stance on various issues, including the Uniform Civil Code, the MP maintained that the party's policy is to support the Centre only when the interests of the country or the State are at stake. "Wherever and whenever the State can be benefitted, support would be extended," he explained. However, he was quick to add that their support cannot be considered as specific to the BJP or any other political party. "The YSRC is a patriotic party and we have to protect the people's interests. Any issue with a bearing on the State and country will be supported by the YSRC," he said.

YSRC will not back Uniform Civil Code, says Vijayasai

On the party's stand on UCC, Vijayasai Reddy said, "While campaigning in Nellore, YSRC president YS Jagan Mohan Reddy has made it clear the party will not support UCC."

Further, he accused the TDP for the attacks on the YSRC cadre and leaders. Vijayasai Reddy said TDP supremo N Chandrababu Naidu was resorting to such attacks before his government took charge so that he would not be blamed for it. "Even TDP leaders are of the view that it is Naidu who instigated the cadre to attack YSRC activists," he alleged.

The YSRC has lodged a complaint with the President, Prime Minister, the Union Home Minister and the National Human Rights Commission over the attacks on the party cadre and leaders, Vijayasai Reddy said.

DAINIK JAGRAN, Mathura, 14.6.2024
Page No. 4, Size:(6.88)cms X (9.34)cms.

सीवर टैंक में तीन मजदूरों की मृत्यु का मानवाधिकार आयोग ने लिया संज्ञान

जासं, मथुरा : वृंदावन में बीकानेरवाला रेस्टोरेंट के सीवर टैंक में काम करने उतरे चाचा-भतीजा समेत तीन मजदूरों की मृत्यु के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। मीडि रिपोर्टों का संज्ञान लेते हुए आयोग ने मुख्य सचिव और डीजीपी को नोटिस जारी कर रिपोर्ट तलब की है।

करीब 20 दिन पहले खुले बीकानेरवाला रेस्टोरेंट में सीवर टैंक की सफाई का काम मेट्रोएट कंपनी को दिया गया है। आठ जून को सीवर टैंक में काम करने उतरे बलिया जिले के रसिया थाना क्षेत्र के गांव हथीलापुर निवासी 21 वर्षीय प्रिंस, उनके चाचा 28 वर्षीय अमित गुप्ता और नौहझील के साल गांव निवासी 25 वर्षीय श्याम सिंह की मृत्यु हो गई। पोस्टमार्टम में तीनों की मृत्यु गैस से होने की पुष्टि हुई। गैस कौन सी थी, इसकी जांच के लिए विसरा सुरक्षित कर लिया गया। इधर, मीडिया रिपोर्टों में तीनों की मृत्यु करंट से होने की बात सामने आई। इसका राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है।

करंट से मृत्यु पर मुख्य सचिव व डीजीपी को नोटिस, कहा कि यदि ऐसा हुआ तो ये पीड़ितों के मानवाधिकारों का उल्लंघन

आयोग के उप निदेशक मीडिया एवं कम्युनिकेशन जैमिनी कुमार श्रीवास्तव ने नोटिस जारी कर जवाब मांगा है। कहा है कि यदि मीडिया की रिपोर्ट सत्य है तो ये पीड़ितों के मानवाधिकारों का उल्लंघन है। रिपोर्ट में एफआइआर की स्थिति, जिम्मेदार व्यक्तियों के खिलाफ की गई कार्रवाई के साथ अधिकारियों द्वारा मृतक श्रमिकों के स्वजन को दी गई राहत और पुनर्वास की जानकारी मांगी गई है।

BHASKAR, Online, 14.6.2024
Page No. 0, Size:(0)cms X (0)cms.

अपराध: वाईएसआरसीपी सांसद ने आंध्र प्रदेश में चुनाव बाद हिंसा की शिकायत केंद्र से की

https://www.bhaskarhindi.com/other/us-ukraine-sign-long-term-security-agreement-at-g7-1039659?infinitescroll=1

वाईएसआर कांग्रेस के सांसद वाईवी सुब्बा रेड्डी ने गुरुवार को कहा कि आंध्र प्रदेश में चुनाव परिणाम के बाद हुई हिंसा की शिकायत केंद्र सरकार से की गई है। विशाखापट्टनम, 13 जून (आईएएनएस)। वाईएसआर कांग्रेस के सांसद वाईवी सुब्बा रेड्डी ने गुरुवार को कहा कि आंध्र प्रदेश में चुनाव परिणाम के बाद हुई हिंसा की शिकायत केंद्र सरकार से की गई है।

वाईवी सुब्बा रेड्डी ने पत्रकारों को बताया, "वाईएसआर कांग्रेस ने राष्ट्रपति द्रौपदी मुर्मू, प्रधानमंत्री नरेंद्र मोदी और राष्ट्रीय मानवाधिकार आयोग को ज्ञापन भेजा है। पार्टी ने राज्यपाल से शिकायत की थी। लेकिन कोई कार्रवाई नहीं होने पर उन्होंने प्रधानमंत्री मोदी और गृह मंत्री अमित शाह से संपर्क किया।" सुब्बा रेड्डी ने कहा कि उन्होंने वाईएसआरसीपी नेताओं और उनकी संपत्ति के खिलाफ हिंसा को रोकने के लिए आदेश देने की मांग करते हुए हाईकोर्ट में एक याचिका भी दायर की है।

पुलिस हिंसा में शामिल लोगों के खिलाफ कोई कार्रवाई नहीं कर रही है, इसलिए उन्होंने केंद्रीय गृह मंत्रालय, राज्य सरकार, मुख्य सचिव और पुलिस महानिदेशक को हमलों को रोकने के लिए कड़े कदम उठाने के आदेश देने की मांग की है। याचिकाकर्ता ने हाईकोर्ट से अपील की कि वह पुलिस को हमलों की शिकायतों पर तुरंत एफआईआर दर्ज करने और कानून के अनुसार सख्त कदम उठाने का आदेश दे।

इसके अलावा उन्होंने हिंसा की घटनाओं की जांच के लिए एक विशेष जांच दल के गठन का आदेश देने की भी मांग की। सुब्बा रेड्डी ने अपनी याचिका में पीड़ितों और उनके परिवार के सदस्यों को सुरक्षा देने का आदेश देने का भी अपील की है। इस बीच, वाईएसआरसीपी संसदीय दल के नेता वी. विजयसाई रेड्डी ने आरोप लगाया कि टीडीपी गुंडों का पार्टी समर्थकों पर हमला और हिंसा करना राज्य में कानून-व्यवस्था के बिगड़ने को दर्शाता है।

उन्होंने हिंसक घटनाओं के वीडियो में नजर आने वाले लोगों के खिलाफ सख्त कार्रवाई की मांग की है। वाईएसआरसीपी ने राष्ट्रपति, प्रधानमंत्री और अन्य को दिए गए अपने ज्ञापन में आरोप लगाया कि चुनाव के बाद तेलुगू देशम पार्टी (टीडीपी) और जन सेना द्वारा की गई हिंसा में कई लोग मारे गए हैं। दावा किया गया है कि आगजनी और तोड़फोड़ के कारण घरों और व्यवसायों समेत निजी संपत्ति को भारी नुकसान पहुंचा है। विपक्षी पार्टी का कहना है कि हमलों ने प्रभावित क्षेत्रों में निवासियों के बीच डर और तनाव को बढ़ा दिया है। इससे दैनिक जीवन बाधित हुआ है। अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है| इस न्यूज की एवं न्यूज में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडिओ को लेकर BhaskarHindi.com न्यूज पोर्टल की कोई भी जिम्मेदारी नहीं है|

NAVBHARAT TIMES, Lucknow, 14.6.2024
Page No. 2, Size:(8.02)cms X (3.17)cms.

NHRC का CS और DGP को नोटिस, मांगी रिपोर्ट

■ **एनबीटी, लखनऊ** : राष्ट्रीय मानवाधिकार आयोग (NHRC) ने वृंदावन में सेप्टिक टैंक की सफाई के दौरान हुई तीन श्रमिकों की मौत के मामले में यूपी के मुख्य सचिव (CS) और DGP को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए आयोग ने कहा है कि बिना सुरक्षा उपकरणों के श्रमिकों से काम करवाना उनके मानवाधिकारों का उल्लंघन है।

AMAR UJALA, Mathura, 14.6.2024
Page No. 1, Size:(3.14)cms X (8.18)cms.

वृंदावन में सेप्टिक टैंक में गिरने से श्रमिकों की मौत पर एनएचआरसी सख्त

मुख्य सचिव और डीजीपी से मांगी विस्तृत रिपोर्ट

लखनऊ। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वृंदावन में एक फूड आउटलेट के सेप्टिक टैंक में गिरने से तीन श्रमिकों की मौत के मामले को गंभीरता से लेते हुए मुख्य सचिव और डीजीपी को नोटिस जारी करते हुए विस्तृत रिपोर्ट तलब की है।

आयोग ने इस मामले में दर्ज एफआईआर की स्थिति, जिम्मेदार व्यक्तियों के खिलाफ की गई कार्रवाई के साथ-साथ अधिकारियों द्वारा मृत श्रमिकों के परिजनों को प्रदान की गई राहत और पुनर्वास की स्थिति की जानकारी भी देने को कहा है। साथ ही, बिना सुरक्षा उपकरणों के सफाई की गतिविधियों पर पूर्ण प्रतिबंध की सिफारिश भी की है। इस बाबत एडवाइजरी में आयोग ने कहा कि किसी भी सफाई कार्य के मामले में स्थानीय प्राधिकारी और ठेकेदार, नियोक्ताओं को जिम्मेदार और जवाबदेह ठहराया जाना चाहिए। 8 जून को हुए हादसे में मैट्रोरॉयड कंपनी के सुपरवाइजर अमित गुप्ता (35) निवासी बलिया, मजदूर श्याम (36) निवासी नौहझील और प्रिंस गुप्ता (24) निवासी बलिया की मौत हो गई थी। ब्यूरो

AMAR UJALA, Online, 14.6.2024
Page No. 0, Size:(0)cms X (0)cms.

UP: वृंदावन में सेप्टिक टैंक में गिरने से तीन श्रमिकों की मौत पर एनएचआरसी सख्त, मांगी गई विस्तृत रिपोर्ट

https://www.amarujala.com/uttar-pradesh/agra/nhrc-strict-on-death-of-three-workers-after-falling-into-septic-tank-in-vrindavan-detailed-report-sought-2024-06-13

वृंदावन में सेप्टिक टैंक में गिरने से तीन श्रमिकों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव और डीजीपी को नोटिस भेजकर विस्तृत रिपोर्ट मांगी है। आयोग ने पाया कि इस बारे में मीडिया की रिपोर्ट यदि सच है तो यह पीड़ितों के मानवाधिकारों का उल्लंघन का मामला है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वृंदावन में एक फूड आउटलेट के सेप्टिक टैंक में गिरने से तीन श्रमिकों की मौत के मामले को गंभीरता से लेते हुए मुख्य सचिव और डीजीपी को नोटिस जारी करते हुए विस्तृत रिपोर्ट तलब की है। बता दें कि बीती 8 जून को बिना किसी सुरक्षा उपकरणों के सेप्टिक टैंक के अंदर एक मोटर की मरम्मत करते समय श्रमिक बिजली की चपेट में आ गए थे।

आयोग ने पाया कि इस बारे में मीडिया की रिपोर्ट यदि सच है तो यह पीड़ितों के मानवाधिकारों का उल्लंघन का मामला है। ठेकेदार और स्थानीय अधिकारियों की लापरवाही से तीन लोगों की जान चली गई, जो चिंता का विषय है। आयोग ने इस मामले में दर्ज एफआईआर की स्थिति, जिम्मेदार व्यक्तियों के खिलाफ की गई कार्रवाई के साथ-साथ अधिकारियों द्वारा मृत श्रमिकों के परिजनों को प्रदान की गई राहत और पुनर्वास की स्थिति की जानकारी भी देने को कहा है।

साथ ही, बिना सुरक्षा उपकरणों के सफाई की गतिविधियों पर पूर्ण प्रतिबंध की सिफारिश भी की है। इस बाबत एडवाइजरी में आयोग ने कहा कि किसी भी सफाई कार्य के मामले में स्थानीय प्राधिकारी और ठेकेदार, नियोक्ताओं को संयुक्त रूप से और अलग-अलग रूप से जिम्मेदार और जवाबदेह ठहराया जाना चाहिए।

MILLENNIUM POST, Delhi, 14.6.2024
Page No. 10, Size:(17.13)cms X (15.39)cms.

NHRC notice to UP govt and DGP over death of three workers in septic tank

OUR CORRESPONDENT

NEW DELHI: The NHRC has issued notices to the Uttar Pradesh government and the state's police chief over reports that three workers died after they went down a private septic tank in Vrindavan, officials said on Thursday.

Reportedly, they were electrocuted while repairing a motor inside the tank "without any safety gear", the National Human Rights Commission (NHRC) said in a statement.

The rights panel said it has taken suo motu cognisance of a media report, carried on June 9 that three workers died after they went down a private septic tank of a food outlet in Vrindavan on June 8.

"Reportedly, they were electrocuted while repairing a motor inside the septic tank without any safety gear. They were hired by a private contractor," it added. The Commission has observed that the content of the media report, if true, amounts to a violation of the human rights of the victims.

"The negligence on the part of the contractor and the local authorities has caused the loss of three lives. It is indeed a matter of grave concern that the workers are still being exposed to life-threatening acts at the behest of the public authorities without the necessary safety equipment," the statement said.

Accordingly, the Commission has issued notices to the chief secretary and the director general of police of Uttar Pradesh, seeking a detailed report.

The report is expected to include the status of the FIR registered in this connection, action taken against persons responsible, as well as relief and rehabilitation provided to the next of kin of the deceased workers by the authorities, it added.

The Commission has been consistently advocating a total ban on activities of hazardous cleaning without adequate and proper protective or safety gear or equipment and also has advocated suitable use of work-friendly and technology-based robotic machines, besides fixing responsibility and accountability of the authorities concerned in case, death is caused to any sanitary worker while undertaking hazardous cleaning work, it said.

The NHRC issued an advisory on September 24, 2021, about the 'Protection of Human Rights of the Persons Engaged in Hazardous Cleaning' to the Union, state governments, and local authorities to ensure the complete eradication of such practices.

In the advisory, it is specifically observed that in case of any sanitary work or hazardous cleaning work, the local authority and the contractor or employers are to be held responsible and accountable, jointly and severally irrespective of the type of hiring or engagement of sanitary workers, the statement said.

Besides this, the decision given by the Supreme Court in "Safai Karamchari Andolan & Ors. v/s. Union of India and Others (WP(C) No. 583 of 2003) provides the specific mandate that it is the responsibility and duty of the local authorities and other agencies to use modern technology for cleaning sewers", it added.

Key Points

- The rights panel said it has taken suo motu cognisance of a media report, carried on June 9 that three workers died after they went down a private septic tank of a food outlet in Vrindavan on June 8
- The Commission has observed that the content of the media report, if true, amounts to a violation of the human rights of the victims
- The NHRC issued an advisory on September 24, 2021, about the 'Protection of Human Rights of the Persons Engaged in Hazardous Cleaning' to the Union, state governments, and local authorities to ensure the complete eradication of such practices
- 'Reportedly, they were electrocuted while repairing a motor inside the septic tank without any safety gear. They were hired by a private contractor'

Courts came down heavily on Mamata govt over rampant post-poll violence multiple times: What it says about the 'liberal' establishment

https://www.opindia.com/2024/06/courts-came-down-heavily-on-mamata-govt-rampant-post-poll-violence-multiple-times/

On 12th June, the Calcutta High Court issued an interim order extending the tenure of Central Forces deployed in Mamata Banerjee-ruled West Bengal given post-poll violence rampant in the state. Notably, West Bengal has a history of post-poll violence and in the last few elections, Bharatiya Janata Party (workers) have become a prime target of ruling party Trinamool Congress (TMC) goons.

A division bench comprising Justice Harish Tandon and Justice Hiranmay Bhattacharyya came down heavily on the West Bengal government and said there is "no place for violence in the democratic polity".

The court was hearing Public Interest Litigations (PILs) filed by BJP leaders Suvendu Adhikari and Priyanka Tibrewal. They have sought judicial intervention given the widespread post-poll violence allegedly initiated by TMC goons against the members, supporters and workers of the BJP. The court highlighted the paramount importance of law and order in the electoral process and extended the stay of Central Forces in the state until 21st June 2024.

In the interim order, the court said, "The election ensures the majority opinion of the citizen of the country and its faith and allegiance to a political party to administer and maintain the various facets of the people for their betterment and development, which goes without saying that there is no space for any violence in a democratic polity."

The court noted the serious nature of allegations levelled in the PILs and emphasised that there was a necessity to maintain security and peace in the state. The court also referred to a coordinate bench decision that established an email system for registering complaints linked to post-poll violence. The court noted that a significant number of complaints were received that there was a need for serious intervention.

During the hearing, the petitioners argued that the safety and security of many individuals were jeopardized after the election. Those who held opposing political views to that of the ruling party faced homelessness and fear for their lives. The Advocate General for the State questioned the locus standi of the petitioners. On the other hand, the Additional Solicitor General appearing on behalf of the central government acknowledged the reports of violence and assured the court that the Central Government was ready to extend the forces' tenure if the court directed to do so.

The court in the interim order extended the tenure of the Central Forces in the state till 21st June 2024 to ensure the safety and security of the residents of the state given the post-poll violence.

Courts came down heavily on Mamata Govt over rampant post-poll violence multiple times

Post 2021 Assembly Elections

After the 2021 Assembly Elections, there was rampant violence across West Bengal. BJP supporters were assaulted and attacked. The Calcutta High Court ordered a court-monitored Central Bureau of Investigation (CBI) probe into the post-poll violence. The court reprimanded the state administration for failing to curb the violence and protect citizens, emphasising the importance of maintaining law and order during elections.

A five-judge bench of the Calcutta High Court comprising Acting Chief Justice Rajesh Bindal, Justice IP Mukerji, Justice Harish Tandon, Justice Soumen Sen and Justice Subrata Talukdar pronounced the judgement in a batch of petitions alleging Mamata Banerjee-led West Bengal government's inaction over the brutal acts of violence unleashed by members of ruling Trinamool Congress in the aftermath of assembly elections.

In its scathing order, the Calcutta High Court ordered that the High Court will monitor the CBI investigation into the post-poll violence in the state. "The Committee, NHRC, any other Commission or Authority, and the State shall immediately hand over entire record of the cases entrusted to the CBI for investigation. It is made clear that it shall be a Court-monitored investigation. Any obstruction in the course of investigation by anyone shall be viewed seriously", the Calcutta High Court observed.

The High Court directed that a Special Investigation Team, under the monitoring of the Court, should investigate the other criminal cases related to post-poll violence. IPS officers Suman Bala Sahoo, Soumen Mitra and Ranbir Kumar of the West Bengal cadre have been made the members of the SIT. The working of SIT will be monitored by a retired judge of the Supreme Court, the High Court said.

The court noted that in over 60% of the cases, no FIR was filed by the police. The Court has also ordered the West Bengal government to grant compensation for the victims of the post-poll violence immediately. In a major embarrassment to Mamata Banerjee-led government, the High Court rejected the allegations of bias against the National Human Rights Commission, a team of which had submitted a fact-finding report to the court as per its directions.

"The allegation of bias against the Committee is not material because this court has considered not only the report of the Committee but other materials as well and arguments of learned Counsel based thereon", Justice IP Mukerji observed in his judgment.

Post 2023 Panchayat Elections

In June 2023, Calcutta High Court lambasted the Mamata Government for the large-scale violence that the state has been witnessing since the time the filing of poll nominations has begun for the Three-tier Panchayati Raj System in West Bengal, slated to be held on July 8.

Calcutta High Court judge Amrita Sinha tore into the ruling dispensation for turning a blind eye as the state grapples with continued violence and chaos. Expressing anger over continuing incidents of violence and clashes, she observed that the election should be stopped if the process involves so much violence, unrest and bloodshed and loss of lives. "The condition is such that in a Panchayat Election, there is so much unrest, violence and bloodshed. It's a shame. What is the picture which is going out?" Justice Amrita Singh lambasted, adding that umpteen matter of rape, threats, violence and murder has come up for hearing in her court.

Political violence in West Bengal

Large-scale political violence has become synonymous with Mamata Banerjee's West Bengal. Year after year, whether it is during the Panchayat elections in 2018 or the Legislative Assembly elections in 2021 or the 2022 civic body polls, members of the ruling regime unleash unbridled violence to silence the opposition and dissenting voices.

What it says about the 'liberal' establishment

The repeated interventions by the courts in West Bengal post-poll violence cases show that there is a broader issue with the way so-called "liberal" establishments rule states. The consistent failure of the Mamata Banerjee-led government to prevent and control post-poll violence has raised serious questions over the commitment of the state government to democratic principles and the rule of law.

The incidents of violence have become frequent post-polls which is an indication that the state is okay with the political thuggery and there is no accountability whatsoever. The so-called secular-liberal establishment of West Bengal and the likes often champion human rights and democratic values. They falter when it comes to the implementation of these ideas within their jurisdictions. The deepening gap between

rhetoric and reality undermines public trust and erodes the foundational principles of democracy.

Moreover, if the judiciary has to step in then there have to be systematic issues with the way the state manages law and order. The law enforcement agencies' failure to control the violence shows there is some political pressure that stops them from fulfilling their duties towards the state residents. Merely because there are ideological differences between the supporters of the ruling party and the opposition, that does not give right to the former to attack, assault and force the latter to flee their homes.

There is a need to look into the deeper flaws of the "liberal" governments that sing songs of their commitments towards human rights and law & order but fail to execute them on the ground.

PIONEER, Bhubaneswar, 14.6.2024
Page No. 4, Size:(13.35)cms X (14.59)cms.

NHRC issues advisory for widows' welfare, protection

PIONEER NEWS SERVICE
NEW DELHI

Noting that widows continue to play a secondary role in society, largely unaffected by economic development efforts, the National Human Rights Commission (NHRC) has issued a detailed advisory urging government authorities at all levels to prioritize the welfare and protection of their human rights.

Widowed women, constituting 78 per cent of the 5.6 crore widowed population, often lack familial support, financial independence, and basic necessities, leading to marginalization and severe hardship. As per the UN, widows account for 9 per cent of the women in India, approximately 34 million women and still, this group is ignored and exploited

The top human rights body noted that without adequate familial support or financial independence, widowed women often find themselves marginalized, isolated from their communities, and even forced to seek refuge in shelter homes or ashrams. The prevalence of illiteracy and the challenges of aging only exacerbate their already dire situation, noted the rights body.

The NHRC's advisory focuses on key areas such as ensuring proper identification documents for widows, developing and maintaining shelter homes for them, granting equal access to property, preventing their forced eviction, and protecting them from exploitation.

It also emphasises the importance of providing skill development opportunities, access to sustainable livelihoods, easy banking services, healthcare, mental health support, and community-based networks for widows.

Additionally, the NHRC has highlighted the need to review existing legislation such as the Widows (Protection and Maintenance) Bill, 2015, and the recommendations of a Supreme Court directed panel from 2017.

The advisory suggests creating a centralized database of government-run homes for widows, deploying monitoring teams to ensure their well-being, holding local authorities accountable for implementing welfare schemes, and establishing dedicated "Widows' Cells" in each district, as per a statement here.

सेप्टिक टैंक में तीन श्रमिकों की मौत पर एनएचआरसी ने उप्र सरकार, डीजीपी को जारी किया नोटिस

https://hindi.theprint.in/india/nhrc-issues-notice-to-up-government-dgp-over-death-of-three-workers-in-septic-tank/697399/

नयी दिल्ली, 13 जून (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश सरकार और राज्य के पुलिस प्रमुख को उन खबरों पर नोटिस जारी किया है जिनमें कहा गया है कि वृंदावन में एक निजी सेप्टिक टैंक में उतरने से तीन श्रमिकों की मौत हो गई। अधिकारियों ने बृहस्पतिवार को यह जानकारी दी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि कथित तौर पर टैंक के अंदर मोटर की मरम्मत करते समय कोई सुरक्षा उपकरण नहीं होने कारण वे बिजली के करंट से झुलस गए।

मानवाधिकार आयोग ने कहा कि उसने नौ जून को आई एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है जिसमें कहा गया था कि आठ जून को वृंदावन में एक रेस्तरां के निजी सेप्टिक टैंक में उतरे से तीन श्रमिकों की मौत हो गई थी।

इसमें कहा गया है, 'कथित तौर पर वे बिना किसी सुरक्षा उपकरण के सेप्टिक टैंक के अंदर मोटर की मरम्मत करते समय बिजली के झटके से मर गए। उन्हें एक निजी ठेकेदार ने काम पर रखा था।'

आयोग ने कहा है कि यदि मीडिया रिपोर्ट की विषय-वस्तु सही है तो यह पीड़ितों के मानवाधिकारों का उल्लंघन है। तदनुसार आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले की विस्तृत रिपोर्ट मांगी है।